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**Joint Committee Report**

**In**

**Hon'ble NGT O.A. 67/2021 (CZ) order dated 7.9.2021**

**in the matter**

**Ramesh Agarwal**

**Vs**

**Union of India & Ors**

**Committee member**

1. Sh Sunil Kumar Meena, Sc-D, Central Pollution Control Board, Bhopal
2. Sh Gutani Ambulkar, Chief Chemist, Madhya Pradesh Pollution Control Board, Bhopal

### Joint Committee Report

Hon'ble National Green Tribunal vide its order dated 07.9.2021 in Original Application No. 67 of 2021 (CZ) directed under Para 5 & 6 as

- 5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
  - (i) Representative of Central Pollution Control Board (M.P.)
  - (ii) Representative of State Pollution Control Board, (M.P.)
- 6. The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

Copy of the order dated 7.9.2021 is enclosed as **Annexure-I.**

In compliance of the order following officer's were nominated as representative of CPCB & SPCB (M.P.)

- 1. Sh Sunil Kumar Meena, Sc-D, Central Pollution Control Board, Regional Directorate, Bhopal (M.P.)
- 2. Sh Gutani Ambulkar, Chief Chemist, Madhya Pradesh Pollution Control Board, Bhopal (M.P.)

Applicant has raised following 03 issues under STATE ACTION PLAN FOR AIR POLLUTION where stipulated timeline was not followed by the agencies as described under Appendix VI NCAP- AGENCIES AND TIMELINES of the National Clean Air Program (NCAP) document. Copy of the Appendix VI of NCAP is enclosed as **Annexure-II.**

The issues, agencies and timeline given under sub-heading 1.13 STATE ACTION PLAN FOR AIR POLLUTION of Appendix VI are as below:

- 1.13.1** A preliminary state action plan for air pollution to be formulated for all the 23 states, which harbour 102 non attainment cities.

Responsible Agencies: SPCB, CPCB, MoEF&CC  
Timeline (Year) : 2020

- 1.13.2** State action plan for air pollution to be taken up for implementation by the state government and city administration.

Responsible Agencies: State Govt Timeline (Year) : 2020

|    |              |         |            |
|----|--------------|---------|------------|
|    |              | Udaipur |            |
| 3. | Chhattisgarh | Bhilai  | 07.05.2019 |
|    |              | Korba   | 07.05.2019 |
|    |              | Raipur  | 12.02.2019 |

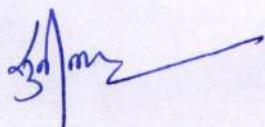
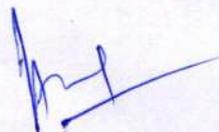
The preliminary indicative template of State Action Plan were forwarded to CPCB by MoEF&CC vide letter dated 20.7.2021 for seeking suggestions/inputs in consultation with National Knowledge Network (NKN) & State Pollution Control Boards to make the comprehensive template w.r.t. National Clean Air Program (NCAP) dashboard. Copy of the same is enclosed as **Annexure-III**.

CPCB shared the indicative template with NKN & SPCBs via email dated 03.08.2021 for seeking inputs for the templates developed for the State Action Plan. Copy of the email is enclosed as **Annexure-IV**.

Further, meeting was called on 5.08.2021 by the co-ordinator of the National Knowledge Network (NKN) to discuss the draft Template for State Action Plan (T-SAP) developed by MoEF&CC for NCAP dashboard purpose. The Minutes of the meeting are enclosed as **Annexure-V**.

CPCB has received response/inputs from 07 SPCBs viz. Uttar Pradesh Pollution Control Board, Maharashtra Pollution Control Board, Odisha Pollution Control Board, Meghalaya Pollution Control Board, West Bengal Pollution Control Board, Assam Pollution Control Board and Uttarakhand Pollution Control Board. CPCB has prepared comprehensive template on the State Action Plan incorporating views of the above 07 SPCBs and National Knowledge Network (NKN). The comprehensive template was shared with MoEF&CC vide letter dated 23.09.2021 for consideration. Copy of the letter and comprehensive template is enclosed as **Annexure-VI**.

Presently, it is under consideration with MoEF&CC.

**1.13.3** The guidelines for the preparation of the state action plan to be formulated.

Responsible Agencies: MoEF&CC, CPCB  
Timeline (Year) : 2019

**Factual Status on the above 03 issues:**

**1.13.1** A preliminary state action plan for air pollution to be formulated for all the 23 states, which harbour 102 non attainment cities.

Central Pollution Control Board (CPCB) has declared cities as “non-attainment” cities based on study of Ambient Air Quality data from 2011-2015 and issued directions to concerned States to formulate the city specific action plans. The city specific action plans were approved by CPCB after the recommendations of the committee constituted vide Hon’ble NGT order dated 8<sup>th</sup> October 2018 in O.A. 681 of 2018.

The details of the approval of “City Specific Action Plans” for 14 non-attainment cities of central region (Madhya Pradesh, Rajasthan, Chhatisgarh) are as tabulated below:

| S.No. | State          | Name of the Non-attainment city | Date of approval of action plan by CPCB |
|-------|----------------|---------------------------------|---|
| 1.    | Madhya Pradesh | Bhopal                          | 12.02.2019                              |
|       |                | Dewas                           |   |
|       |                | Indore                          |   |
|       |                | Sagar                           |   |
|       |                | Ujjain                          |   |
|       |                | Gwalior                         |   |
| 2.    | Rajasthan      | Alwar                           | 12.02.2019                              |
|       |                | Jaipur                          |   |
|       |                | Jodhpur                         |   |
|       |                | Kota                            |   |

The Portal for Regulation of Air Pollution in Non-Attainment Cities (PRANA) dashboard was inaugurated on Sept 7, 2021 on International day for International Day of Clean Air for blue skies. "PRANA" – Portal for Regulation of Air-pollution in Non-Attainment cities, is a portal for monitoring of implementation of National Clean Air Programme (NCAP). It will support tracking of physical as well as financial status of city air action plan implementation and disseminate information on air quality management efforts under NCAP to public. Information related to various activities and their progress under NCAP by various stakeholders shall be available on this portal, which will help in future policy decisions. The portal can be assessed on <https://prana.cpcb.gov.in/#/home>

**1.13.2** State action plan for air pollution to be taken up for implementation by the state government and city administration.

The comprehensive template on State Action Plan prepared by CPCB after incorporating the views of the 07 SPCBs and National Knowledge Network (NKN) was shared with MoEF&CC vide letter dated 23.09.2021 for consideration. As, the template is under consideration with MoEF&CC, the preparation of the State Action Plans by individual States is pending so the implementation by the State Government and City administration.

However, the implementation of the City Specific Action plan is ongoing. The physical as well as financial status of city air action plan implementation and information related to various activities and their progress under NCAP by various stakeholders can be assessed on <https://prana.cpcb.gov.in/#/home>.

**1.13.3** The guidelines for the preparation of the state action plan to be formulated.

Regarding the guideline for preparation pf the State Action Plan, it is submitted that CPCB has received response/inputs from 07 SPCBs viz. Uttar Pradesh Pollution Control Board, Maharastra Pollution Control Board,



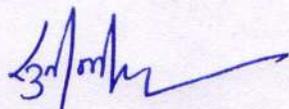
Odisha Pollution Control Board, Meghalaya Pollution Control Board, West Bengal Pollution Control Board, Assam Pollution Control Board and Uttarakhand Pollution Control Board on the indicative template of State Action Plan prepared by MoEF&CC. Based on that, CPCB has prepared comprehensive template on the State Action Plan incorporating views of the above 07 SPCBs and National Knowledge Network (NKN). The comprehensive template was shared with MoEF&CC vide letter dated 23.09.2021 for consideration.

Presently, it is under consideration with MoEF&CC. On approval, guideline for preparation of the State Action Plan shall be prepared accordingly.

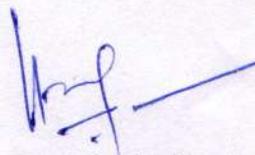
**Action Taken:**

Following actions were taken by MoEF&CC, CPCB & State Govt.

- Preliminary indicative template of State Action Plan was prepared by MoEF&CC and shared with CPCB on 20.7.2021.
- CPCB prepared comprehensive template on the State Action Plan incorporating views of the above 07 SPCBs and National Knowledge Network (NKN). The comprehensive template was shared with MoEF&CC vide letter dated 23.09.2021 for consideration. Presently, it is under consideration with MoEF&CC.
- The "City Specific Action Plans" of 14 non-attainment cities of central region (Madhya Pradesh, Rajasthan, Chhatisgarh) approved by CPCB and implementation of the action plan is ongoing. The physical as well as financial status of city air action plan implementation and information related to various activities and their progress under NCAP by various stakeholders can be assessed on <https://prana.cpcb.gov.in/#/home>.



**(Sunil Kumar Meena)**  
Scientist-D  
CPCB, RD, Bhopal



**(Gutani Ambulkar)**  
Chief Chemist  
MPPCB, Bhopal

Item No. 03

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

Original Application No. 67/2021 (CZ)

Ramesh Agarwal Vs

Applicant(s)

Versus

Union of India &amp; Ors

Respondent(s)

Date of hearing: **07.09.2021**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s):

Mr. Rahul Chaudhary, Adv

For Respondent(s):

None

**ORDER**

1. Issue raised in this application is non preparation of National Clean Air Programme (NCAP), as required to be prepared in accordance with the provisions contained under Section 16 (2) (b), Section 17 (1) (a) and Section 18 (1) (a) (b) of the Air (Prevention and Control of Pollution) Act, 1981.
2. Issue notice to the respondents. Returnable within four weeks.
3. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
4. Respondents are directed to submit their reply/counter affidavit through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, before the next date of listing.
5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
  - (i) Representative of Central Pollution Control Board (M.P.)
  - (ii) Representative of State Pollution Control Board, (M.P.)

- 6. The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
- 7. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.
- 8. The report in the matter be filed by the Committee by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **25<sup>th</sup> November, 2021** for hearing.

Sheo Kumar Singh, JM

Arun Kumar Verma, EM

7th September, 2021  
O.A.67/2021(CZ)  
K





सत्यमेव जयते

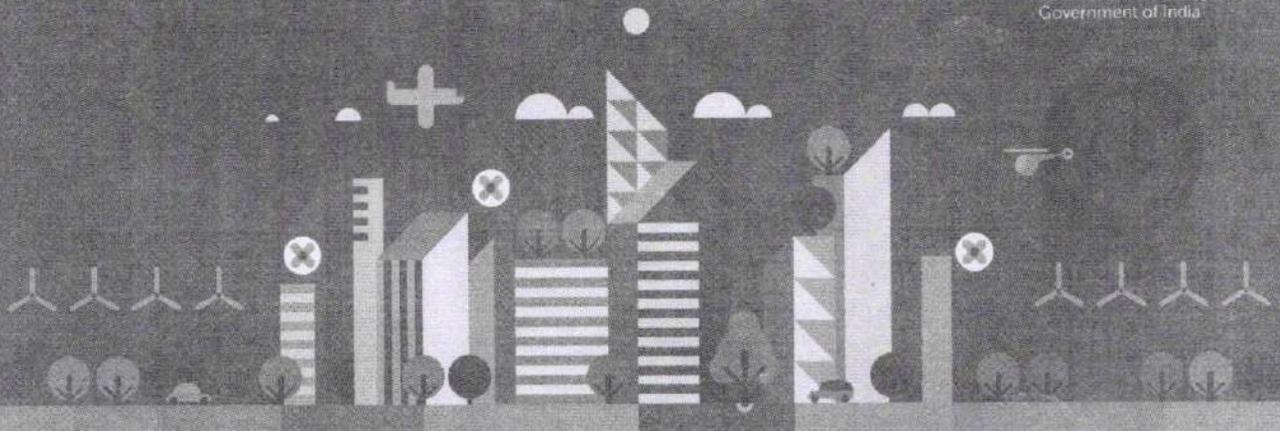


# NCAP

## NATIONAL CLEAN AIR PROGRAMME



Ministry of Environment,  
Forest & Climate Change  
Government of India





## APPENDIX VI: NCAP– AGENCIES AND TIMELINES

| Sl. No.    | Component/Activities  | Level for Funding | Level For Implementation | Agencies      | Timeline (Year) |
|------------|---|-------------------|--------------------------|---------------|-----------------|
| <b>1</b>   | <b>AIR POLLUTION MITIGATION ACTIONS</b>   |                   |                          |               |                 |
| <b>1.1</b> | <b>STRINGENT ENFORCEMENT THROUGH A THREE-TIER MECHANISM FOR REVIEW MONITORING, ASSESSMENT, AND INSPECTION</b>   |                   |                          |               |                 |
| 1.1.1      | Web-based system on the above line to be evolved in association with the NIC and other relevant national and international agencies.  | Centre            | Centre/ State            | MoEF&CC/ CPCB | 2020            |
| 1.1.2      | Intensive training of all the stakeholders involved in the implementation of this web-based system.   | Centre            | State/ City              | MoEF&CC/ CPCB | Ongoing         |
| 1.1.3      | Mandatory use of this three-tier mechanism in 102 cities.   | State/ City       | State/ City              | MoEF&CC/ CPCB | ongoing         |
| 1.1.4      | Review of the existing legislations to ensure an effective implementation of the NCAP   | Centre            | Centre/ State            | MoEF&CC/ CPCB | 2019            |
| <b>1.2</b> | <b>EXTENSIVE PLANTATION DRIVE</b>   |                   |                          |               |                 |
| 1.2.1      | Plantation initiatives under the NCAP at pollution hot spots in the cities/towns to be undertaken under GIMs with Compensatory Afforestation Fund (CAF) being managed by National Compensatory Afforestation Management and Planning Authority (CAMPA). | State             | State/City               | MoEF&CC       | Ongoing         |



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| Sl. No.     | Component/Activities   | Level for Funding | Level For Implementation | Agencies               | Timeline (Year) |
|-------------|--|-------------------|--------------------------|------------------------|-----------------|
| 1.12.3      | City-based clean air action plans should be dynamic and evolve based on the available scientific evidence, including the information available through source apportionment studies. | Centre            | City/State               | CPCB, MoEF&CC          | 2020            |
| 1.12.4      | A separate emergency action plan in line with GRAP for Delhi to be formulated for each city for addressing the severe and emergency AQI.   | Centre            | City/State               | CPCB, MoEF&CC          | 2020            |
| <b>1.13</b> | <b>STATE ACTION PLAN FOR AIR POLLUTION</b>   |                   |                          |                        |                 |
| 1.13.1      | A preliminary state action plan for air pollution to be formulated for all the 23 states, which harbour 102 non-attainment cities.   | Centre            | State                    | SPCB, CPCB, MoEF&CC    | 2020            |
| 1.13.2      | State action plan for air pollution to be taken up for implementation by the state government and city administration.   | State             | State                    | State Govt             | 2020            |
| 1.13.3      | The guidelines for the preparation of the state action plan to be formulated.  | Centre            | Centre                   | MoEF&CC, CPCB          | 2019            |
| <b>2</b>    | <b>KNOWLEDGE AND DATABASE AUGMENTATION</b>   |                   |                          |                        |                 |
| <b>2.1</b>  | <b>AIR QUALITY MONITORING NETWORK</b>  |                   |                          |                        |                 |
| 2.1.1       | Augment the manual monitoring stations from the existing 703 stations to 1,500 stations.   | Centre            | City/State               | CPCB, SPCBs            | 2024            |
| 2.1.2       | 150 CAAQMS with an average of 2-3 stations in each city to be installed, prioritizing the Indo-Gangetic plain.   | Centre            | City/State               | CPCB, SPCBs            | 2024            |
| 2.1.3       | Satellite-based measurements.  | Centre            | City/State               | CPCB, SPCBs, SAC, ISRO | 2024            |



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Q-16017/69/2021-CPA  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE  
(CP DIVISION)  
\*\*\*

2<sup>nd</sup> Floor, Prithvi Wing,  
IBP, Jor Bagh Road  
New Delhi - 110003  
Dated: 20<sup>th</sup> July 2021

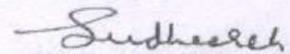
To,  
The Member Secretary  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar  
Shahdara, Delhi - 110032

**Subject: NCAP Dashboard – Seeking inputs on the template developed for the State Action Plan**

This is in reference to the ongoing work for development of Web-based Dashboard (PRANA) to populate the physical and financial progress of identified activities of various ongoing or proposed schemes at Center and respective states for regular review of progress and monitoring under NCAP.

2. In this regard, a draft note along with an indicative template for preparation of State Action Plan for improvement of air quality is developed and enclosed. CPCB is requested to provide suggestion/inputs in consultation with NKN/SPCBs to make the template comprehensive with respect to requirements for NCAP dashboard.
3. The inputs may be provided to 23 July 2021 for further consideration by competent authority in Ministry before circulation to all SPCBs and Chief Secretaries for preparation of State Action Plan for improvement of Air Quality.
4. This issues with the approval of the competent authority.

Encl: as above

  
(Dr Sudheer Chintalpati)

Scientist E

To:  
The Member Secretary, central Pollution Control Board

Copy to:  
PPS to JS (NPG) – for information



**State Action Plan - Air Quality Improvement**

**1. Background - National Clean Air Programme**

The Government of India has an ambitious vision of "Ensure satisfactory air quality for all". In light of this, the Ministry of Environment, Forest and Climate Change launched the National Clean Air Program (NCAP) in January 2019 as a national-level strategy advising the actions for reducing the levels of air pollution at city and regional levels in India.

The objective of the NCAP is to ensure reduction in air pollution by addressing the various sources of air pollution. The Programme is designed envisaging target of 20 to 30% reduction of particulate matter concentration by 2024 keeping 2017 as the base year.

**2. Fifteenth Finance Commission- Air Quality Improvement in 42 Million Plus Cities**

15th Finance Commission (XV-FC) has recommended objective-based grants for augmenting the infrastructure and other essential measures at city level to improve air quality in 42 million-plus cities / urban agglomeration (UA) spread in 15 States.

Accordingly, a provision for grant of Rs. 12,139 Crore for a period of five years from 2021-22 to 2025-26 for augmenting the measures to improve air quality in 42 Million-Plus cities has been made. Also, a grant of Rs. 4400 Cr has been released in FY 2020-21 for the said purpose to identified 42 Million-Plus Population urban agglomerations/cities for implementation of CPCB approved city action plan.

**3. Convergence of Funds from State Government Schemes**

- Funds from Convergence of schemes and programmes of various department/ agencies of State Governments such as urban local bodies, urban development authorities and industrial developmental bodies
- The efforts and resources of various departments identified in the approved action plan will supplement the implementation of the activities in time bound manner.
- The physical activities and associated financial commitments made by these departments will also be a major component of resource availability at implementation of State action plan.

**4. State Action Plan**

City Action Plan has been prepared for all 132 cities (cities covered under NCAP & FFC grant) and approved by CPCB.

- There are many activities identified and approved under City action plan for which policy intervention at the State level is essential. Such intervention will help in seamless and smooth implementation of approved city action plan.
- The city action plan are comprehensively assessed by States before it was considered for approval by CPCB. Therefore, State needs to formulate and implement necessary policy changes, including prioritization and convergence of activities of various on-going and / or proposed schemes and programs.
- There are certain activities which needs direct intervention at State level for getting its implementation at district or city level. Such as regulating age of useful life of vehicles, compulsory adoption of vapor recovery system for fuel dispensing agencies in their States, Computerization and regulation of Pollution under control system for vehicles emission, regulation on use of DG sets.

- Further, it has been observed through scientific studies are most of the Cities get pollutants (upto 30%) from outside of the geographical and administrative boundary of local authority. The NCAP program is being undertaken jointly with primarily ULBs and therefore a comprehensive plan is required for achieving the objective.
- States Action Plan (SAP) are pivotal for success of the NCAP objectives and required to prepared a comprehensive program- "State Action Plan," which shall be able to address the problems.9
- The draft template as a guide (but not limited to) has been attempted and is attached herewith as Annexure I, which includes activities common for most of the Cities in the States.
- The states are requested to customise the template and prepare State Action Plan, with monitorable, measurable system so that the policy intervention, activities prioritisation shall be known and short, medium and long term activities based on their dependency and complementation can be decided.
- CPCB may pursue with all State to highlight the necessity of State Action Plan and extend necessary guidance and support in its formulation. The State Action Plan shall have following essential attributes
  - Required Policy Interventions
  - Regional Airshed approach
  - State polices for actions requisite for improvement of air quality
  - Regulations or amendments in existing regulations for strict enforcement of the actions
  - Schemes and Incentive programmes for various sectors pertaining to the activities for air quality improvement
  - State level initiatives for dust control, waste management, improvement in public transport, augment green transport, use of cleaner fuels, infrastructure development, etc.
  - Mechanism for smooth and seamless flow of information, tie funds and inter-departmental co-ordination
  - Timeline, department and Fund sources for each of the activities identified in State Action Plan
  - Activities which needs to be discussed and get implemented by neighbouring States in the same Air shed.
  - Co-ordination committee composition and meeting frequency for each neighbouring state
  - Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities).

A draft template of indicative activities is provided below:

**Annexure I - Template for State Action Plan**

|   |  |
|---|--|
| <b>Name of the State</b>                |  |
| <b>No of Cities under NCAP &amp; FC</b> |  |
| <b>State Nodal Officer</b>              |  |
| <b>Contact Details</b>                  |  |

**1. Industrial Emissions**

| Sl. No | Actions/ Activities   | Remarks |
|--------|---|---------|
| 1      | Policy for use of DG sets   |         |
| 2      | Framing Rules and Regulations on Uninterrupted Power supply in states   |         |
| 3      | Guidelines for laying city gas distribution network   |         |
| 4      | State policy for permitting new industries in Critically Polluted Areas   |         |
| 5      | Regulations for Emission Trading Scheme   |         |
| 6      | Regulations for conversion of Brick kilns to clean technologies   |         |
| 7      | Notification for replacement of heavy oil (eg., Furnace oil, diesel etc) based industries to alternate energy sources (CNG/PNG/Electricity) |         |
| 8      | Any other Policy / Rules/ Standards/ Guidelines pertaining to Industrial Emissions may be provided  |         |

**2. Municipal Solid Waste**

| Sl.No | Actions/ Activities   | Remarks |
|-------|---|---------|
| 1     | Notification and Enforcement of SWM rules & Legacy municipal Solid waste management.  |         |
| 2     | Guidelines / Notification, Fund and Policy support for development and Construction of Waste to Energy Plants for (a) non-recyclable / combustible dry waste (b) Bio-methanation / Bio CNG under SATAT scheme (c) Composting plant etc. |         |
| 3     | Any other Policy / Rules/ Standards/ Guidelines pertaining to Municipal Solid Waste Management may be provided  |         |

**3. Construction & Demolition Waste**

| Sl.No | Actions/ Activities  | Remarks |
|-------|--|---------|
| 1     | Policy for development of projects on construction of C&D waste conversion plants  |         |
| 2     | Policy for use of C&D waste in laying and construction of State Highways.  |         |
| 3     | Any other Policy / Rules/ Standards/ Guidelines pertaining to Construction & Demolition Waste management may be provided |         |

**4. Road dust**

| Sl.No | Actions/ Activities  | Remarks |
|-------|--|---------|
| 1     | Schemes for development of green belt/ open spaces and street sides greening on state highways     |         |
| 2     | Maintenance, repair and paving of state highways from time to time                                 |         |
| 3     | Any other Policy / Rules/ Standards/ Guidelines pertaining to Road dust management may be provided |         |

**5. Agriculture Waste**

| Sl.No | Actions/ Activities   | Remarks |
|-------|---|---------|
| 1     | Schemes & subsidy for In-situ and Ex-situ treatment of agro residues using mechanized equipment   |         |
| 2     | Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence. |         |
| 3     | Any other Policy / Rules/ Standards/ Guidelines pertaining to Agriculture Waste may be provided   |         |

**6. Vehicular Emissions**

| Sl.No | Actions/ Activities   | Remarks |
|-------|---|---------|
| 1     | Notification and Enforcement of PUC norms and online monitoring of PUC implementation   |         |
| 2     | Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems  |         |
| 3     | Plan and funding for construction of bypass / ring roads  |         |
| 4     | Notification for Phasing out old vehicle- Commercial vehicle older than 10 years. Privately owned vehicle older than 15 years |         |

|   |  |  |
|---|--|--|
| 5 | Policy for E-Rickshaw/ vehicle   |  |
| 6 | Any other Policy / Rules/ Standards/ Guidelines pertaining to Road dust management may be provided |  |

**7. Household**

| Sl.No | Actions/ Activities   | Remarks |
|-------|---|---------|
| 1     | Amendments to the building bye laws for " Indoor air quality management"                          |         |
| 2     | Schemes for Use of LPG/ PNG for cooking fuels   |         |
| 3     | Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions may be provided |         |



10/13/21, 1:29 PM

Email

Email

CPCB AQM NCAP

**NCAP dashboard-Seeking inputs for the templates developed for the State Action Plan: Reg**

**From :** CPCB AQM NCAP <ncap.cpcb@gov.in>

Tue, Aug 03, 2021 03:27 PM

**Subject :** NCAP dashboard-Seeking inputs for the templates developed for the State Action Plan: Reg

1 attachment

**To :** It mppcb <It\_mppcb@rediffmail.com>, bspcb@yahoo.com, chairman87jkspcb@gmail.com, Chandigarh Pollution Control Committee <cpcc-chd@nic.in>, Head office Karnataka State Pollution Control Board <ho@kspcb.gov.in>, hocecb@gmail.com, hspcbms@gmail.com, Member Secretary <member-secretary@rpcb.nic.in>, membersecretary@ospcb.org, membersecretary@pcbassam.org, membersecretarygpcb@gmail.com, membersecretaryjkspcb@gmail.com, Member Secretary APPCB <membersecy@appcb.gov.in>, Maureen JA Sangma <memsecy.spcb-meg@gov.in>, Member Secretary Karnataka State Pollution Control Board <memsecy@kspcb.gov.in>, ms-gpcb@gujarat.gov.in, ms msoffice <ms-mppcb@mp.gov.in>, Ms Neetu Kumari Prasad <ms-tspcb@telangana.gov.in>, ms@mpcb.gov.in, ms@uppcb.com, ms@wbpcb.gov.in, Member Secretary <msdpcc@nic.in>, mspcb-hp <mspcb-hp@nic.in>, Member Secretary <msppcb@punjab.gov.in>, msukpcb@gmail.com, mswbpcb@gmail.com, ranchijspcb@gmail.com, rusoviljohn@yahoo.co.in,

spsubudhi@gmail.com, TNPCB Chennai  
<tnpcb-chn@gov.in>,  
tnpcbmembersecretary@gmail.com

**Cc :** Yanathungkithan@gmail.com,  
acenviro2012@gmail.com, AQMC Cell  
Karnataka State Pollution Control Board  
<aqmc@kspcb.gov.in>, BESTA  
VENKATESWARA PRASAD  
<bvprasad@appcb.gov.in>,  
ceolab@uppcb.com, debaic wbpcb  
<debaic.wbpcb@gmail.com>,  
deputydirectorlabs2@gmail.com,  
dpccairlab@gmail.com, Prasad Dasari  
<esci1-tspcb@telangana.gov.in>,  
golesnehal@gmail.com,  
greenshabir@gmail.com, himachal  
ncapconsultant  
<himachal.ncapconsultant@gmail.com>,  
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10/13/21, 1:29 PM

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Sir/ Madam,

In reference to the development of NCAP dashboard, I am directed to forward "Template for State Action Plan" prepared by MoEFCC. It is requested to provide your inputs / comments on the same by **Thursday, 5 August, 2021.**

Thanks & Regards,  
NCAP Team  
CPCB

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 **Template for State Action Plan.pdf**  
231 KB

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Email

CPCB AQM NCAP

**NCAP dashboard-Seeking inputs for the templates developed for the State Action Plan: Reg**

**From :** CPCB AQM NCAP <ncap.cpcb@gov.in> Tue, Aug 03, 2021 03:29 PM  
**Subject :** NCAP dashboard-Seeking inputs for the templates developed for the State Action Plan: Reg 1 attachment  
**To :** snt <snt@iitk.ac.in>  
**Cc :** Member Secretary CPCB <mscb.cpcb@gov.in>, P K GUPTA ADDITIONAL DIRECTOR <pkgupta.cpcb@nic.in>, Pankaj Agarwal <pagarwal.cpcb@gov.in>, Sakshi Batra <sakshi.cpcb@nic.in>

Sir

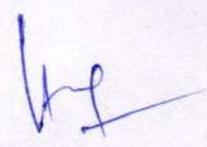
In reference to the development of NCAP dashboard, I am directed to forward "Template for State Action Plan" prepared by MoEFCC. It is requested to provide your inputs / comments on the same by **Thursday, 5 August, 2021.**

Thanks & Regards,  
NCAP Team  
CPCB

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 **Template for State Action Plan.pdf**  
231 KB

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Meeting of the National Knowledge Network

August 5, 2021

Minutes

**Attendees:**

Prof. S. N. Tripathi  
Dr. J. S. Kamyotra  
Prof. B. R. Gurjar  
Shri Chandra Bhushan  
Prof. Sachin S. Gunthe  
Er. (Mrs) Padma S. Rao  
Prof. Sharad Gokhale  
Prof. Prateek Sharma  
Shri. Prashant N. Pawar  
Dr. Vijay Kumar Soni  
Prof. P. Agarwal  
Dr. V. K. Shukla  
Shri. Nikhil Chatane

**Regret:** Mr. Sundeep, Dr. Ajay Deshpande, Prof. Virendra Sethi, Prof. Karan Madan

A meeting was called by the Coordinator of the National Knowledge Network (NKN) to discuss the draft Template for State Action Plan (T-SAP) developed by MoEF&CC for NCAP dashboard purpose. Prof. Gurjar coordinated the discussion while considering each of the sectors listed in the T-SAP. To begin with industrial emission sector was discussed in detail wherein policy for use of DG sets, framing rules and regulations on uninterrupted power supply, guidelines for laying city gas distribution network, policy for permitting new industries in critically polluted areas, regulations for emission trading scheme, regulations for conversion of brick kilns to clean technologies, notification for replacement of heavy oil-based industries to alternate energy sources are listed.

Shri. Chandra Bhushan suggested to add a few pertinent information such as number of polluting industries in respective state, complying industries and detailed inventory of fuel consumption (type and quantity). He opined that before asking states to implement these measures there is a need to understand existing sector-wise issues. E.g., DG sets are mainly used in Northern cities due to intermittent power supplies. Further, he suggested that there may be several states where city wide laying of gas distribution network might not have happened so far because primarily it is done by Ministry of Petroleum and Natural Gas. In Delhi, for example, it has been done by the Gas Authority of India Limited, which is a central government entity. He also pointed out that monitoring, compliance and enforcement have major role in industrial emissions. In the

general guidelines, endorsement of industrial emission compliance, enforcement, and monitoring by all states may be added. One of the major problems emerging in the industrial sector is the recycling industry which could be part of action plan too.

Dr. J.S. Kamyotra proposed that a general state action plan can be prepared with some of the listed sectors such as industries for all states. States can add specific plans as per the need and requirement. He concurred with Shri. Bhushan and suggested that states with sufficient air pollution data can make specific action plans whereas remaining states can proceed with the general state action plan. In this regard it will be helpful to know from states the availability of, and gaps within, data. It was also requested to know about the status of SAP implementation from states. Dr. Kamyotra further suggested that there should be upper limit to the number of polluting small scale sector industries wherein installation of expensive environmental pollution control technologies is not viable. The existing industry-specific document prepared by CPCB should be revised incorporating cleaner fuel usage. Prof. B.R. Gurjar summarized the discussion advising that T-SAP should have provision of asking states for disclosing industrial data and gaps therein and creation of detailed emission inventory.

Er. (Mrs) Padma Rao suggested segregating and characterizing the action plans at city and state levels as all action plans cannot be implemented by either one of them. She highlighted the availability of fuel consumption data for all industries in Maharashtra, but emphasized the importance of cleaner fuel (use of CNG/PNG). T-SAP should also include various levels of responsibilities in the state for its timely implementation. She showed concern for upcoming power plants in many states.

Prof. Prateek Sharma agreed with earlier points emphasizing on to have a clear identification of state level problems before making T-SAP. He explained using the example of an EIA study that initially requires the collection of the most important baseline data before identifying the actual scenario. He suggested to form grouping of states based on the baseline data and create specific T-SAP catering the need of particular groups having similar issues.

Prof. Sharad Gokhale pointed out that many states have already submitted city action plans to CPCB which are now approved. He emphasized that the city action plans are being implemented in many of 132 non-attainment cities. Thus, it should be noted that in the T-SAP there are many activities identified which are already approved under the city action plan. However, for their effective implementation appropriate intervention at the state level is essential. So, it is desirable to

check whether cities have completed tasks assigned to them under the city action plan. Prof. Gokhale added that it should be ensured whether the essential attributes are included in the state action plans or not.

Dr. Vijay Kumar Soni advised for adding information related to database availability in the template as the present template has only information regarding policies and rules.

Shri V.K. Shukla mentioned that studies suggest that city level air quality is affected by both regional and background contributions hence actions at state and regional levels which also consider the airshed approach are required. There are certain policy interventions which are required to be taken by every state such as phasing out of older vehicles, introduction of cleaner fuel in industries etc. There are certain activities which needs direct intervention at State level for getting its implementation at district or city level. General actions have been listed in the template, however states may customize the template for state specific environmental issues clearly defining the actions, timeline and executing agency. Mr. Shukla added that categorization of industrial zones into red, orange, green & white categories has already been based on well-defined criteria, states may utilize the sector specific information for air polluting industries.

The second sector discussed was Municipal Solid Wastes. Shri. Bhushan suggested to follow the segregation procedure in waste management in which wastes should be segregated at their origin. It should be added in the state action plans to get information about how many cities are following segregation policy, and whether they are following incentive policy for adopting recycling and segregation strategies. He highlighted the need to add more indicators in solid waste sector like city-level and rural-level waste management. Swachh Bharat Mission is rural-level waste management. So it is needed to consider the rural areas also along with the cities for developing state action plans. Agricultural waste, household waste etc. are relatively less attended solid waste sectors that should have some indicators in the template.

Prof. Gokhale pointed out the problem of the open burning of combustible wastes in winters. Prof. Agarwal stated that the burning of solid waste is banned under the solid waste management 2016 rule. He further added that only 30% of the waste generated in India is treated in ULBs. So, focus should be on the treatment of municipal solid waste which will reduce the problem of open burning. Prof. Gurjar then concluded the discussion by summarizing the overall and specific concerns discussed in the meeting regarding T-SAP.

**Action item:** Shri. Chandra Bhushan will share notes on the indicators which can be added to the state action plan template, and he also requested other NKN members to share their notes as well.





केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post/ Email

23.09.2021

To,

Dr. Sudheer Chintalapati  
Additional Director/ Scientist E, CP Division  
Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhavan  
Jor Bagh Road, Aliganj,  
New Delhi – 110003

**Subject: NCAP Dashboard- Seeking Inputs on the templates developed for the State Action Plan: Reg**

**Ref: MoEFCC letter no. 16017/ 69/ 2021-CPA dated 20.07.2021**

Sir,

With reference to above letter on captioned subject, it is informed that CPCB has forwarded the indicative template for preparation of State Action Plan to all SPCBs / PCCs for their comments / inputs. In this regard, response has been received from UPPCB, MPCB, Odisha PCB, Meghalaya PCB, WBPCB, Assam PCB and Utrakhand ECB (enclosed). CPCB also conducted a meeting with NKN on the subject.

CPCB has prepared comprehensive template on the state action plan incorporating views of the above mentioned seven SPCBs and NKN. Copy of the same is enclosed for consideration please.

Yours faithfully,

(P.K. Gupta)

Additional Director & Head AQM Division

Encl: As above

Copy to:

Joint Secretary, CP Division  
Ministry of Environment, Forest and Climate Change  
Jor Bagh Road, Aliganj, New Delhi – 110003

for kind information please

**Template developed for State Action Plan**

- **Ambient Air quality data:** Plan to get access to available air quality monitoring stations in the state/UT operated by both Public and private agencies. Quantification of Improvement in existing air quality
- **Identification of prominent air polluting sources:** To carry out inventory of air pollution sources in state/UT including hotspots or areas of concern pertaining to air pollution.
- **Hotspots of air pollution:** Hotspot with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared.

**1. Industrial Emissions**

| S. No | Actions / Activities   |
|-------|--|
| 1.    | Policy for use of DG sets  |
| 2.    | Framing Rules and Regulations on Uninterrupted Power supply in states  |
| 3.    | Guidelines for laying city gas distribution network  |
| 4.    | State policy for permitting new industries in Critically Polluted Areas  |
| 5.    | Regulations for Emission Trading Scheme  |
| 6.    | Regulations technologies for conversion of Brick kilns to clean technologies   |
| 7.    | Notification for replacement of heavy oil (eg., Furnace oil, diesel etc) based industries to alternate energy sources (CNG/PNG/Electricity)            |
| 8.    | Any other Policy / Rules/ Standards/ Guidelines pertaining to Industrial Emissions may be provided   |
| 8.a)  | <i>Data of number of polluting industries in respective state, complying industries and detailed inventory of fuel consumption (type and quantity)</i> |
| 8.b)  | <i>Policy for Restriction on Usage of Pet coke for Industrial Use.</i>   |
| 8.c)  | <i>Strengthening of Infrastructure / Monitoring Capacity and Capability for source emission monitoring by SPCBs/PCCs.</i>                              |
| 8.d)  | <i>Mechanisms to control Fugitive emissions sources.</i>   |

|      |  |
|------|--|
| 8.e) | <i>Policy regarding installation of CAAQMS based on the emission potential or Capacity of Air Polluting Industries.</i>  |
| 8.f) | <i>Approved clean fuel policy</i>  |
| 8.g) | <i>Resource efficiency: use of secondary resources as raw material for circular economy.</i>   |
| 8.h) | <i>Policy to set up e-waste recycling unit in industrial areas in compliance with E-waste Management Rules.</i>  |
| 8.i) | <i>Mechanism to be devised for expansion of OCEMS to air polluting industries / sources that are not covered presently (such as Emission from Utility Stacks in 17 categories etc.).</i> |
| 8.j) | <i>Limitation of the number of polluting small scale sector industries wherein installation of expensive environmental pollution controls technologies is not viable.</i>                |

## 2. Solid Waste Management

| S. No | Actions / Activities  |
|-------|---|
| 1.    | Notification and Enforcement of SWM rules & Legacy municipal Solid waste management.  |
| 2.    | Guidelines / Notification, Fund and Policy support for development and Construction of Waste to Energy Plants for (a) non-recyclable / combustible dry waste (b) Bio-methanation / Bio CNG under SATAT scheme (c) Composting plant etc. |
| 3.    | Any other Policy / Rules/ Standards/ Guidelines pertaining to Municipal Solid Waste Management may be provided  |
| 3.a)  | <i>Mechanism adopted to control open burning of MSW.</i>  |
| 3.b)  | <i>Time targeted policy for treatment of total generated solid waste as well as of legacy waste at dumpsites.</i>   |
| 3.c)  | <i>Policy for implementation of ban on single use plastics.</i>   |

## 3. Construction & Demolition Waste

| S. No | Actions / Activities  |
|-------|---|
| 1.    | Policy for development of projects on construction of C&D waste conversion plants |
| 2.    | Policy for use of C&D waste in laying and construction of State Highways.         |

|      |  |
|------|--|
| 3.   | Any other Policy / Rules/ Standards/ Guidelines pertaining to Construction & Demolition Waste management may be provided           |
| 3.a) | <i>Alternative arrangements for C&amp;D Waste management in the absence of C&amp;D Waste conversion plants to be incorporated.</i> |
| 3.b) | <i>Encouraging development of decentralized C &amp; D waste management by large scale construction projects.</i>                   |
| 3.c) | <i>Establishment of C &amp; D waste recovery and recycling centres in UA.</i>  |
| 3.d) | <i>Demand creation for C&amp;D waste and alternative use of C&amp;D waste material</i>   |

**4. Road dust**

| S. No | Actions / Activities  |
|-------|---|
| 1.    | Schemes for development of green belt/ open spaces and street sides greening on state highways  |
| 2.    | Maintenance, repair and paving of state highways from time to time  |
| 3.    | Any other Policy / Rules/ Standards/ Guidelines pertaining to Road dust management may be provided  |
| 3.a)  | <i>Monitoring of road dust especially in and around hotspot areas in vicinity of state highways and other roads to assess dust pollution and evolve strategies for its control.</i> |
| 3.b)  | <i>Mechanism for development and maintenance of road infrastructures for industrial states and clusters to be incorporated.</i>   |

**5. Agricultural waste**

| S. No | Actions / Activities  |
|-------|---|
| 1.    | Schemes & subsidy for In-situ and Ex-situ treatment of agro residues using mechanized equipment   |
| 2.    | Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence. |
| 3.    | Any other Policy / Rules/ Standards/ Guidelines pertaining to Agriculture Waste may be provided   |
| 3.a)  | <i>Time targeted policy coupled with supply chain mechanism for In-situ and Ex-situ</i>           |



|      |  |
|------|--|
|      | <p><i>address:</i></p> <ul style="list-style-type: none"> <li>• <i>Bio-mass Projects with respect to the Hot spots of crop residue burning.</i></li> <li>• <i>Use of decomposer for In-situ Crop residue management.</i></li> <li>• <i>Supply chain for crop residue to cow shelters.</i></li> <li>• <i>Crop diversification: Shift in Cultivation to alternate Crops (Non-basmati to Basmati) to reduce Crop residue.</i></li> <li>•</li> </ul> |
| 3.b) | <i>Use of biomass / crop residue based pallets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers.</i>   |
| 3.c) | <i>Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data.</i>   |

### 6. Vehicular Emissions

| S. No | Actions / Activities   |
|-------|--|
| 1     | Notification and Enforcement of PUC norms and online monitoring of PUC implementation  |
| 2     | Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems   |
| 3     | Plan and funding for construction of bypass / ring roads   |
| 4     | Notification for Phasing out old vehicle- Commercial vehicle older than 10 years. Privately owned vehicle older than 15 years                              |
| 5     | Policy for E-Rickshaw/ vehicle   |
| 6     | Any other Policy / Rules/ Standards/ Guidelines pertaining to Road dust management may be provided.  |
| 6.a)  | <i>Mechanism for centralized record maintenance of PUC checks, Certification and cross check by the concerned transport authorities to be incorporated</i> |
| 6.b)  | <i>Re-fuelling Stations be retrofitted with Vapor Recovery System.</i>   |
| 6.c)  | <i>Incentives for scrapping old vehicles and buying new ones and Penalties for keeping old vehicles</i>  |
| 6.d)  | <i>Infrastructure for Waste Management from scrapped Vehicles.</i>   |
| 6.e)  | <i>Li-Battery waste Management plan to be facilitated</i>  |
| 6.f)  | <i>Adequate Infrastructure to support e-vehicles. Charging stations network be planned</i>   |

|      |   |
|------|---|
|      | <i>with respect to anticipated demand.</i>  |
| 6.g) | <i>Integration of E-Vehicle Policy with Battery Management Rules.</i>                                   |
| 6.h) | <i>Expansion of supply infrastructure of clean fuels</i>  |
| 6.i) | <i>Incentives for scrapping old vehicles and buying new ones and Penalties for keeping old vehicles</i> |

**7. Household**

| S.No | Actions/ Activities   |
|------|---|
| 1    | Amendments to the building bye laws for “ Indoor air quality management”                          |
| 2    | Schemes for Use of LPG/ PNG for cooking fuels   |
| 3    | Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions may be provided |

- Air quality is affected by both regional and background contributions hence actions at state and regional levels which also consider the airshed approach are required
- Categorization of industrial zones into red, orange, and green sectors has already been implemented so states may choose to permit or ban an industry depending on the state of the environment in their state or zones, for example- in TTZ some industries are banned. A similar strategy could be adopted by other states.
- **Awareness on Air Quality:** To develop Mobile App / Online portal for dissemination of air quality as well as to take complaints on local air pollution.
- Action plans prepared for 124 non-attainment cities under NCAP project initiated by MoEF&CC may be referred for drawing state action plan.
- State Action plan may dwell upon other relevant action points as per need and requirement of that state which are not mentioned in above template.

\*\*\*\*\*